

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 31

IA 704/2023 IA 705/2023 IA 1278/2023 IA 1279/2023 IA 3334/2023 IA 3335/2023 IA 3336/2023 in C.P. (IB)/1231(MB)2021

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **RESERVE BANK OF INDIA V/s RELIANCE
CAPITAL LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 704/2023 IA 705/2023 IA 1278/2023 IA 1279/2023 IA 3334/2023 IA 3335/2023 IA 3336/2023 in C.P. (IB)/1231(MB)2021

- 1) Mr. Rohan Kadam, Ld. Counsel for the Administrator, Mr. Tushad Kakaria, Ld. Counsel for the Respondents is present.
- 2) Ld. Counsel for the Administrator submits that these Applications henceforth are to be prosecuted by the Successful Resolution Applicant in terms of the approved Resolution Plan. Counsel for the Administrator submits that impleadment thereof is pending on account of Successful Resolution Applicant seeking further time in payment of resolution money.

3) Therefore, Ld. Counsel for the Administrator prays for an adjournment in the present matter.

4) At request, stand over to 06.08.2024, for further consideration and hearing.

In the meantime, In the meanwhile, Respondents are directed to file and place on record Affidavit in Replies, if any, well before the adjourned date thereby duly serving copies to the other side well in advance.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**